

LISTING ON 12.07.2016

COURT NO. 7

ITEM NO. 64

SEC.IV-A

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 12017 & 12523 OF 2013
WITH PRAYER FOR INTERIM RELIEF

WITH
INTERLOCUTORY APPLICATION NO. _____

(Application for permission to produce additional documents in SLP(C) No. 12017/13)

A M Prakash

...Petitioner

Versus

Sulochana Prasanna & Ors., Etc.

...Respondents

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 22.04.2016 with an Office Report dated 21.04.2016, when the Court was pleased to pass the following Order:

“List the matters on a Tuesday in the month of July, 2016.

In the meantime, Mr. G.V. Chandrashekhar, learned counsel appearing on behalf of Ms. Anjana Chandrashekhar, learned Advocate-on-Record, shall file a copy of plaint in O.S.No.10/1991. ”

It is submitted that Ms. Anjana Chandrashekar, Advocate has on 01.06.2016 filed application for permission to file additional documents alongwith Annexure A-1 (Copy of plaint in O.S. No. 10/91) in SLP(C) No. 12017/13 pursuant to the above quoted order, but the same is defective for the reason that counsel has not served its copy on Mr. Sarad Kr. Singhania, Advocate. Counsel has not cured the defect despite this Registry's letter dated 07.06.2016 so far. As the matter is on board, the said unregistered application is being circulated with this office report.

Service of show cause notice is complete.

The matters above mentioned are, therefore, listed before the Hon'ble Court with this Office Report.

Dated this the 11th day of July, 2016.

ASSISTANT REGISTRAR

Copy to: Mrs. K.V. Bharti Upadhyaya, Advocate
Ms. Anjana Chandrashekar, Advocate
Mr. Sharad Kumar Singhania, Advocate

ASSISTANT REGISTRAR

